

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 474 of 2020**

**In the matter of:**

**Sanjeev Kumar**

**....Appellant**

**Vs.**

**Aithent Technologies Pvt. Ltd & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Gulshan Kumar Sachdev and Mr. Somesh Dhawan, Advocates for Appellant.**

**Respondents: Nemo**

**ORDER**

**15.05.2020:** There is no appearance on behalf of the Respondents. As per Registry note service could not be effected through speed post due to lockdown restrictions but notices have been issued through e-mail. Since, lockdown is still in force, appearance of Respondents is awaited.

Post the matter for admission 'after notice' on **19<sup>th</sup> June, 2020.**

Learned Counsel for the Appellant submits that Committee of Creditors has not been constituted so far though Interim Resolution Professional has been appointed. In the circumstances of the case we direct IRP to put on hold Constitution of COC till the next date of hearing.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*ha/md*